

ITEM NO.1706

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO.901/2014

RAM LAKHAN &amp; ORS.

Petitioner(s)

VERSUS

SWAMI DAYAL (DEAD) &amp; ORS.

Respondent(s)

(IA No. 134905/2019 - APPLICATION FOR SUBSTITUTION  
IA No. 59077/2019 - APPLICATION FOR SUBSTITUTION  
IA No. 174687/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION  
APPLN.  
IA No. 176133/2022 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 22-09-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL  
[IN CHAMBER]

For Petitioner(s) Mr. Anurag Kishore, AOR  
Ms. Ritika Srivastava, Adv.  
Mr. Simranjeet Singh Rekhi, Adv.

For Respondent(s) Mr. Ajit Pandey, Adv.  
Mr. Danish Zubair Khan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel appearing for the petitioners submits that he has applied on behalf of the petitioner no.3 for his deletion from the petition.

In view of the above application, petitioner no.3 is permitted to be deleted. IA No. 176133/2022 is allowed

On the death of the respondent no.1 an application has been filed to bring on record his heirs and legal

representatives. The delay in filing the substitution application is condoned and the substitution is allowed.

Let the heirs and legal representatives be substituted as respondents no.1/1 to 1/5. IA No. 134905/2019 and I.A.No. 59077/2019 are allowed.

Learned counsel for the petitioners is directed to file the amended cause title accordingly.

(KAVITA PAHUJA)  
COURT MASTER (SH)

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)